

6.

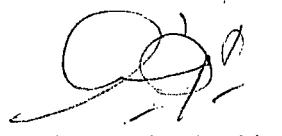
27/12/2010  
C.P. 34/2010 (O.A. 172/2007)

Present: None for the applicant.

Mr. Anupam Agarwal counsel for the respondents..

*Reply  
2011  
19/1/2011*

This case has been listed before Deputy Registrar due to non-availability of Division Bench. Let the matter be placed before the Hon'ble Bench on 19/01/2011.



(Gurmit Singh)  
Deputy Registrar

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19-1-2011

C.P 34/2010  
in O.A. 172/2007

Sh. S.S. Ola I.d. counsel for applicant.  
Sh. Anupam Agarwal I.d. counsel for respondents.

The CP is disposed of by a  
Separate order.

Anil Kumar  
Anil Kumar  
Member (A)

*Chowhan* ✓  
(M.L. Chowhan)  
Member (T)

**Central Administrative Tribunal  
Jaipur Bench, JAIPUR**

**CP 34/2010  
In OA No.172/2007**

This the 19th day of January, 2011

**Hon'ble Shri M.L. Chauhan, Member (Judicial)  
Hon'ble Shri Anil Kumar, Member (Administrative)**

Sharfuddin S/o Shri Abdula aged about 47 years working as Electrical Khalashi under Divisional Railway Manager West Central Railway Kota Div. Kota R/o Vill. & Post Makholi, Distt. Swaimadhupur, Rajasthan.

...Applicant

(By Advocate: Shri S.S.Ola)

**- V E R S U S -**

1. Vinay Mittal, Union of Indian through the General West Central Railway Jabalpur(M.P)
2. Madhukar Meshram Divisional Railway Manager West Central Railway Koto Div. Kota.
3. Vinayak Garg Sr.Divisional Electrical Egnineer (TRS) Electrical Locoshed, Thuglakabad.

....Respondents

(By Advocate: Shri Anupam Agarwal)

**O R D E R (ORAL)**

The applicant has filed this CP against alleged violation of order dated 27.1.2010, whereby a direction was given to the respondents to pass fresh order of punishment in the light of observations made in the judgment.

2. The respondents have filed their reply. Alongwith the reply the respondents have annexed an order dated 26.10.2010 (Annexure CPR-1) whereby the penalty imposed upon the applicant has been modified.

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3. In view of what has been stated above, the present CP does not survive for consideration and the same stands disposed of accordingly.

4. Notices issued to the respondents are hereby discharged. It is, however, made clear that it will be open for the applicant to file a substantive OA in case he is still aggrieved by the order passed by the respondents.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*M.L.Chauhan*  
**(M.L.Chauhan)**  
**Member (Judicial)**

mk